

IN THE SUPREME COURT OF INDIA  
CIVIL/CRIMINAL APPELLATE JURISDICTION  
CIVIL APPEAL NO. 2200 OF 2007

KANDASAMY & ANR.

Appellant(s)

VERSUS

STATE OF TAMIL NADU & ANR.

Respondent(s)

WITH

Crl.A. No. 897/2007, Crl.A. No. 899/2007, Crl.A. No. 900/2007,  
Crl.A. No. 918/2007, Crl.A. No. 1324/2007, C.A. No. 4899/2007,  
c.a. Nos. 4900-4903, C.A. No. 4905/2007, C.A. No. 4906/2007, C.A.  
No. 4907/2007, C.A. No. 4908/2007, C.A. No. 4909/2007, C.A. No.  
4910-4918/2007, Crl.A. No. 153/2009, C.A. No. 6677-6678/2009,  
Crl.A. No. 467/2011, Crl.A. No. 468/2011, Crl.A. No. 469/2011,  
Crl.A. No. 470/2011, Crl.A. No. 471/2011, Crl.A. No. 472/2011,  
Crl.A. No. 473/2011, Crl.A. No. 474/2011, Crl.A. No. 475/2011,  
Crl.A. No. 476/2011, Crl.A. No. 477/2011, Crl.A. No. 478/2011,  
Crl.A. No. 479-480/2011, Crl.A. No. 481/2011, Crl.A. No. 482/2011,  
Crl.A. No. 484/2011, Crl.A. No. 485/2011, Crl.A. No. 486/2011,  
Crl.A. No. 487/2011, C.A. No. 11525/2011

O R D E R

Crl.A. No. 478/2011

Learned counsel for the appellant seeks permission  
to withdraw the appeal.  
Permission granted.  
The criminal appeal is dismissed as withdrawn.

Rest of the matters

Heard.

In view of the decision rendered in K.K. Baskaran v.  
State represented by its Secretary, Tamil Nadu & Ors.  
[(2011) 3 SCC 793], the civil appeals as well  
as criminal appeals are dismissed.

.....J.  
[Madan B. Lokur]

Signature Not Verified

Digitally signed by

J.  
Meenakshi Kohli  
Date: 2015.07.25  
06:54:04 IST

[R.K Agrawa

1]

Reason:

NEW DELHI  
JULY 23, 2015

ITEM NO.103

COURT NO.9

1  
SECTION XII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2200/2007

KANDASAMY & ANR.

Appellant(s)

VERSUS

STATE OF TAMIL NADU & ANR.  
(with interim relief and office report)

Respondent(s)

WITH

CrI.A. No. 897/2007  
(With Office Report)

CrI.A. No. 899/2007  
(With Office Report)

CrI.A. No. 900/2007  
(With Office Report)

CrI.A. No. 918/2007  
(With appln.(s) for directions and Office Report)

CrI.A. No. 1324/2007  
(With Office Report)

C.A. No. 4899/2007  
(With Office Report)

C.A. No. 4900-4903/2007  
(With Office Report)

C.A. No. 4905/2007  
(With Office Report)

C.A. No. 4906/2007  
(With Office Report)

C.A. No. 4907/2007  
(With Office Report)

C.A. No. 4908/2007  
(With Office Report)

C.A. No. 4909/2007  
(With Office Report)

C.A. No. 4910-4918/2007  
(With Office Report)

2

CrI.A. No. 153/2009

C.A. No. 6677-6678/2009  
(With Interim Relief and Office Report)

CrI.A. No. 467/2011  
(With Office Report)

CrI.A. No. 468/2011  
(With Office Report)

CrI.A. No. 469/2011  
(With Office Report)

CrI.A. No. 470/2011  
(With Office Report)

CrI.A. No. 471/2011  
(With Office Report)

CrI.A. No. 472/2011  
(With Office Report)

CrI.A. No. 473/2011



Mr. Jayant Patel, Adv.

Mr. V. G. Pragasan, Adv.

Mr. R. Nedumaran, Adv.

Mr. S. Thananjayan, Adv.

UPON hearing the counsel the Court made the following

4  
O R D E R

Crl.A. No. 478/2011

Learned counsel for the appellant seeks permission to withdraw the appeal.

Permission granted.

The criminal appeal is dismissed as withdrawn in terms of the signed order.

Rest of the matters

Heard.

In view of the decision rendered in K.K. Baskaran v. State represented by its Secretary, Tamil Nadu & Ors. [(2011) 3 SCC 793], the civil appeals as well as criminal appeals are dismissed in terms of the signed order.

(MEENAKSHI KOHLI)  
COURT MASTER

(JASWINDER KAUR)  
COURT MASTER

[Signed Order is placed on the file]